

Bihar): Sir, it is not only you but I think, most of the Members in this House are very much wanting of tea. If you do not have Darjeeling tea, let it be from Assam Tea or Nilgiri Tea.

But what is the position today? With this tea, we are earning about hundred crores of rupees to thousand crores of rupees per year by way of foreign exchange. But now you will have to choose not the Indian tea but the foreign tea. There is a conspiracy going on in our country and for the last few days, in different newspapers articles are coming that Lipton Group and certain high officials are in conspiracy and they are going to import tea from Kenya and Sri Lanka. In the name of blending of this sort of tea, it is coming to India. We should oppose it.

Through you, I would like to draw the attention of the Commerce Minister and the Prime Minister that let it be stopped immediately and tea should not be imported.

[Translation]

MUMARI VIMLA VERMA (Seoni): Mr. Speaker, Sir, there was a severe flood in the river Narmada in Madhya Pradesh. The flood-waters reached upto the world famous marble rocks of Jabalpur district. After 1926, such a severe flood had never occurred in the river. This flood caused havoc there. Marble antique shops were washed away. The artisans who used to decorate people's houses were dumfounded. Even the tourist facilities developed by Jabalpur Development Authority have been damaged. Several houses collapsed and a small bridge was washed away. This caused damages to a big bridge at Tilwaraghat and to Bargi dam.

There is a need to rehabilitate the village people, sculptors and shop-keepers, restore tourist facilities immediately and repair the bridges, both small and big and dams which were damaged in the flood there. The Madhya Pradesh Government should take immediate and satisfactory measures in this regard. The Central Government should also extend assistance to the affected villagers, sculptors and shop-keepers.

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Speaker, Sir, pension was sanctioned to a number of freedom fighters of the country, who participated in the country's freedom struggle. But there are still many others who have been left out. They are wandering in Delhi for the last 2 to 5 months for getting the same sanctioned. I think all the hon. Members are aware of it. In this connection we had written to the hon. Home Minister also who assured us in his reply that he was getting the matter inquired into. After 15 days when I went myself to the concerned office the letter written by the hon. Minister was not available there. For example, I would like to say that only 8 freedom fighters belonging to districts Sahasra, Maadhapura and Purnea of Bihar have been sanctioned pension, but two others have not yet been sanctioned. Similarly, there was a proposal to give pension to the nominees of the Freedom Fighters after their death (*Interruptions*) But pension has not so far been sanctioned to the widows of the deceased freedom fighters. Through you, I would like to draw the Government's attention to this matter. Suitable steps should immediately be taken for these Freedom fighters of the country.

SHRI RAM KRISHNA KUSMARIA (Damoh): Mr. Speaker, Sir, I would like to draw the attention of this House towards various domestic and foreign lotteries being run by different State Governments and other private agencies. They are doing a lot of irregularities and are evading revenue to the tune of crores of rupees. Besides, some of the lotteries are themselves indulging in bungling of crores of rupees. Churnat lottery was an example of this kind in the past. Such things are taking place when the country is passing through an economic crisis.

Mr. Speaker, sir, no effective and concrete measures have ever been taken to proceed against them despite our making repeated complaints to the Finance Secretary, Government of India and the Central Bureau of Investigation. I would, therefore, like to request that appropriate